GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:344 ANSWERED ON:26.02.2013 VIOLATION OF BIS NORMS Alagiri Shri S. ;Khaire Shri Chandrakant Bhaurao;Rawat Shri Ashok Kumar

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government has received any complaints/reports regarding violation of quality norms set up by the Bureau of Indian Standards or unauthorised use of ISI mark by companies involved in the manufacture and sale of various items including bottled water and cold drinks;

(b) if so, the details thereof and the action taken thereon indicating the number of violations reported, searches and seizure operations undertaken, persons convicted and penalties imposed during each of the last three years and the current year, Statewise; and

(c) the steps taken to check recurrence of such violations?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a)&(b): Yes, Madam. The details are given in Annex A and Annex B respectively

(c): Bureau of Indian Standards (BIS) has started a media campaign to educate the consumers regarding sanctity and enforcement of ISI Marks. Moreover, enforcement actions such as warning letter/Stoppage of marking/deferment/expiry /cancellation of licence etc. are taken as per provisions of Bureau of Indian Standards Act, Rules, Certification Regulations, and laid down procedure under BIS Certification Marks Scheme. Further, Standing Committee of Parliament is already examining BIS (Amendment) Bill, 2012 to introduce greater penal provisions against violations and stronger enforcement measures.